

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

WRIT PETITION (CIVIL) NO(s). 1699 OF 1987

GAINDA RAM & ORS.

Petitioner(s)

VERSUS

M.C.D. & ORS.

Respondent(s)

(For implementation of the National Policy for Urban Street Vendors of  
2009 and office report)  
[Along with the affidavit filed by Mr.Khanna]

Date: 08/05/2013 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE G.S. SINGHVI  
HON'BLE MRS. JUSTICE RANJANA PRAKASH DESAI

For Petitioner(s) Mrs. Rani Chhabra, Adv.

Mr.Praveen Swarup, Adv.

For Respondent(s) Mr.Rakesh Kumar Khanna, ASG  
Mr. Surya Kant, Adv.  
Mr.Pranav Vyas, Adv.  
Ms.Gunwant Dara, Adv.  
Mr.Harsh Prabhakar, Adv.

Mr.Pallav Shisodia, Sr.Adv.  
Mr.N.K.Sahoo, Adv.  
Mr.Haresh Raichura, Adv.

Mr.B.Chahar, Sr.Adv.  
Mr.Prabhat Kumar, Adv.  
Ms.Kiran Bhardwaj, Adv.

For MCD Mr.Sanjiv Sen, Adv.  
Mr.Prashant Kumar, Adv.  
Mr.Anirudh Gupta, Adv.

UPON hearing counsel the Court made the following  
O R D E R

Shri Rakesh Khanna, learned Additional Solicitor General placed before the Court letter No.F.13(04)/2011/UD/MB/4925 dated 07.05.2013 addressed to him by Joint Secretary (UD), Government of National Capital Territory of Delhi, Department of Urban Development.

Shri Khanna also gave out that in the meeting held yesterday under the Chairmanship of the Chief Minister, he had participated and gave suggestions for solving the problem of accommodation of hawkers and street vendors. He then stated that a large number of sites have been identified and he will advise the officers to start working on the feasibility of choosing the particular sites which can be developed and allotted to the hawkers and street vendors.

In reply to the Court query, learned Additional Solicitor General gave out that if two months' time is allowed to the authorities then they will be able to finally select the sites, prepare a plan and also formulate a criteria for allotment of sites to the hawkers and street vendors, which can be placed before the Court for its consideration.

In view of the statement of the learned Additional Solicitor General, hearing of the case is adjourned to 01.08.2013.

We expect that the senior officers of the Ministry of Urban

Development, Government of India, the Delhi Development Authority and the Delhi Police will cooperate the Government of NCT of Delhi and the municipal authorities in preparing a plan for accommodation of the hawkers and street vendors.

(Satish K.Yadav)  
Court Master

(Phoolan Wati Arora)  
Court Master